

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Miscellaneous Application No. 85367 of 2021

(On behalf of Appellant)

Excise Appeal No. 86380 of 2014

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APP-348-13-14 dated 31.01.2014 passed by the Commissioner of Central Excise & Customs (Appeals), Nashik)

Commissioner of CE & ST, Nashik

Kendriya Rajaswa Bhawan,
Gadkari Chowk, Nashik 422 002.

Appellant

Vs.

M/s. CEAT Ltd.

82, MIDC, Satpur, Nashik 422 007.

Respondent

Appearance:

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 01.04.2022

Date of Decision: 01.04.2022

FINAL ORDER NO. A/85282/2022

PER: BENCH

Revenue has filed this miscellaneous application seeking withdrawal of appeal, as the amount involved in this case is less than that prescribed by litigation policy Circular F. No. 390/Misc/116/2017-JC dated 22.08.2019.

2. We have considered the miscellaneous application.
3. The miscellaneous application is allowed and the appeal dismissed as withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**